

**National Company Law Tribunal**

**Allahabad Bench**

**CP No.(IB)60/ALD/2017**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF  
ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL  
ON 08.09.2017**

**NAME OF THE COMPANY: Rohendra Singh V/s Wegilant Net Solutions  
Pvt. Ltd.**

**SECTION OF THE COMPANIES ACT: U/S 9 of I & B Code, 2016**

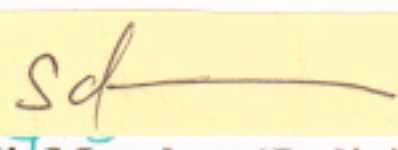
<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.				
2.				

**CP No.(IB)60/ALD/2017**

In the present matter an order dated 28.07.2017 has already been passed by admitting the petition. Pursuant to the Insolvency & Bankruptcy Board of India by its communication dated 01.09.2017 has suggested and recommended in the name of Mr. Dinesh Kumar Sharma as IRP to be appointed in the present matter. Therefore, Sh. Dinesh Kumar Sharma is hereby appointed as an IRP in respect of the corporate debtor company as per the provision of the I & B Code, 2016 for taking necessary action U/s 13 & 15 of the I & B Code. A copy of this order be communicated to the IRP appointed as well as to the IBBI and the party concern.

Dated:08.09.2017

Typed by:  
Kavya Prakash

  
**Sri H.P. Chaturvedi, Member (Judicial)**